

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No207
CP(IB)/102(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Classic Microtech Private Limited
V/s
Adison Granito Private Limited

.....Applicant

.....Respondent

Order delivered on 07/08/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth Adv. a/w. Mr. Rajiv Chawla Adv.
For the Respondent :

ORDER

Learned counsel Mr. Arjun Sheth appears for the applicant and states that he has attempted service twice by speed post which has not been successful as the postal authorities has returned it with remarks that respondent has left the address without instructions. As abundant precaution, let notice be published and also one more attempt be made for service of notice through all modes, along with copy of the published notice on the respondents.

Learned counsel Mr. Arjun Sheth states that the service by e-mail has taken place and e-mail has not rebounded.

List for hearing on 26.09.2023.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**